

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
XERMANAKA VENKAT
RA 35/92 PRINCIPAL BENCH
in O. A. No. 361/88
XXXXXXX X198

DATE OF DECISION 18.2.92

Hari Krishan Sharma _____ Applicant (s)

(In person) _____ Advocate for the Applicant (s)

Versus

Union of India and others Respondent(s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. Mukerji - Vice Chairman

and

The Hon'ble Mr. J.P.Sharma - Member (Judicial)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT
(Hon'ble Shri S.P.Mukerji, Vice Chairman)

In this Review Application dated 22.11.1991 the applicant has not challenged any element of our judgment dated 24.10.1991 in O.A.361/88 but has prayed for an additional relief in para 7 of his Review Application which reads as follows:

"It is therefore, humbly prayed that this Hon'ble Tribunal be pleased to review the Judgment and award an additional relief of directing the Respondents No.1 and 2 to promote applicant No.1 regularly to Group 'B' posts against 1978-79 selection with all consequential benefits within 15 days or any short date prior to 31.12.1991. Review Petitioner declares on oath that he is prepared for any rational comparison with any or all of those who have been selected or promoted on the basis of impugned selection, provided the same is held prior to 31.12.1991. Review petitioner has already displayed his professional and academic superiority by achieving top merit positions in all academic and professional examinations attended by him."

2. Obviously no additional relief can be taken up in a Review Application. No error apparent on the face of record or any relevant material has been brought to our notice to warrant a review of our order dated 24.10.1991. Accordingly there is no force in the Review Application and the same is rejected.

3. In view of the rejection of the Review Application, the Miscellaneous Application No. 228/92 dated 22.11.1991 for passing an interim order during the pendency of the Review Application has also to be rejected.

4. If Hon'ble Judicial Member agrees with me the Review Application No. 35/92 and M.P.No.228/92 in O.A.361/88 may be dismissed in circulation.

I agree.

S.P.M.

(S.P.Mukerji)
Vice Chairman

Agreed

Hon'ble Shri J.P.Sharma, 18/11/92

Judicial Member.